

**Replacement of the Chairman of the Office of Custodian of Enemy Property**

662. PROF. SAMAR GUHA : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether (i) the Chairman of the Office of the Custodian of the Enemy Property has been replaced and (ii) the personnel of the panel dealing with claims regarding properties left in former East Pakistan have been changed;

(b) if so, facts thereabout;

(c) whether Bombay Office has returned to Calcutta Office many claims valuations of which have already been made;

(d) if so, facts and the reasons thereabout;

(e) the number of claims re: former East Pakistan properties (a) already cleared and (b) payments made during the years 1977 and 1978 and (c) the number of such claims remained unsettled; and

(f) the steps taken or proposed for early clearance of the outstanding claims re: East Pakistan properties?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) and (b). The Custodian of the Enemy Property for India was relieved from the post as he had attained the age of 60 years. Consequent to the retirement of the former Custodian of Enemy Property, the present Custodian has been made the Chairman of the panel dealing with claims regarding properties left in former East Pakistan. The other two members of the Panel have not been changed.

(c) and (d). The claim cases forwarded by the Calcutta Office of the Custodian after making recommendations in regard to payments to be made are sent to the Ministry by the

Bombay Office for issue of sanction. All such claim cases received so far have been accepted by the Ministry for issue of sanction.

(e) The details of Claims regarding former East Pakistan properties is as follows : (a) Out of the 53,498 fresh claims registered with the Custodian, 24,578 have been disposed of. This includes 21,978 claims rejected for reasons like want of documentary evidence etc. (b) A sum of Rs. 4.65 crores was paid during the years 1977 and 1978. (c) 28,920 claims remain to be settled.

(f) A time-bound programme is being chalked out to settle the claims expeditiously.

**Export of Sugar at Subsidized Rates**

663. SHRI B. K. NAIR : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) is there any proposal for exporting sugar and if so, the details thereof like the agencies to be engaged, names of importing countries and the quantity targeted; and

(b) do Government propose to subsidize these exports and if so, the rates thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) Yes, Sir. Trading agencies for export are State Trading Corporation and the Sugar factories who have to register the contracts with STC upto 28-2-79. The importing countries are normally Indonesia, U.K., Iran, Somalia, U.S.A., U.A.R. etc. The quantity targeted for export during 1979 is 6.5 lakh tonnes.

(b) Subsidy will be given to cover losses incurred by STC in the export of sugar. No subsidy will be given to the sugar factories.